

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. – I

Misc Application No. E/MISC/30597/2022

(on behalf of the Appellant)

in**Excise Appeal No. 30298 of 2018**(Arising out of **Order-in-Appeal** No.HYD-EXCUS-MD-AP2-0144-17-18 dated 18.12.2017
passed by Commissioner (Appeals-II), Hyderabad)**U Foam Private Ltd.,**8-2-48, Road No. 6,
Banjara Hills, Hyderabad,
Telangana – 500 034.

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APPELLANT*VERSUS***Commissioner of Central Tax
Medchal - GST**Medchal Commissionerate,
H.No. 11-4-649/B,
Opposite Mehdi Function Palace,
Above SBI Bazarghat Branch,
Lakdikapool, Hyderabad,
Telangana – 500 004.

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RESPONDENT**AND****Misc Application No. E/MISC/30598/2022**

(on behalf of the Appellant)

in**Excise Appeal No. 30007 of 2019**(Arising out of **Order-in-Appeal** No.HYD-EXCUS-MD-AP2-0066-18-19 dated 20.09.2018
passed by Commissioner (Appeals-II), Hyderabad)**U Foam Private Ltd.,**8-2-48, Road No. 6,
Banjara Hills, Hyderabad,
Telangana – 500 034.

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APPELLANT*VERSUS***Commissioner of Central Tax
Medchal - GST**Medchal Commissionerate,
H.No. 11-4-649/B,
Opposite Mehdi Function Palace,
Above SBI Bazarghat Branch,
Lakdikapool, Hyderabad,
Telangana – 500 004.

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RESPONDENT**APPEARANCE:**

Shri Y G Seetharam, Advocate for the Appellant.

Shri S. Hanuma Prasad, Authorised Representative for the Respondent.

CORAM: HON'BLE Mr. R.MURALIDHAR, MEMBER (JUDICIAL)
HON'BLE Mr. A.K. JYOTISHI, MEMBER (TECHNICAL)

FINAL ORDER No. A/30105-30106/2023

Date of Hearing:28.04.2023
Date of Decision:28.04.2023

[ORDER PER: BENCH]

The Learned Counsel submits that NCLT has approved the Resolution Plan in respect of the appellant. He submits a copy of the Resolution Plan.

2. The appeals are dismissed as infructuous.

(Order dictated and pronounced in open court)

(R.MURALIDHAR)
MEMBER (JUDICIAL)

(A.K. JYOTISHI)
MEMBER (TECHNICAL)